

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2015**

- Subject : Petition under Sections 79(l)(f) and 79(l)(k) of the Electricity Act, 2003 seeking appropriate directions against the Respondent/ CTU for refund of Relinquishment Charges paid by the Petitioner Company to the Respondent for Relinquishment of Medium Term Open Access of 208 MW.
- Date of hearing : 12.5.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : D.B Power Limited
- Respondent : Power Grid Corporation of India Limited
- Parties present : Shri Matrugupta Mishra, Advocate, D.B. Power  
Shri Hemant Singh, Advocate, D.B. Power  
Shri Tushar Nagar, Advocate, D.B. Power  
Shri Vikas Adhia, DB. Power  
Shri H. Sharma, DB. Power  
Shri Swapnil Verma, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner prayed for short adjournment in the matter. The respondents did not object to the same.

2. Accordingly, the Commission accepted the prayer of the learned counsel for the petitioner.
3. The Commission directed to list the petition for hearing on 26.5.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**